

Annexure-6														
Name of the corporate debtor: KKSpun India Limited ; Date of commencement of CIRP: 11-07-2025 ; List of creditors as on: 10.08.2026														
List of operational creditors (Employees) (Amount in ₹)														
Sl. No.	Name of authorised representative, if any	Name of employee	Identification No.	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
				Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
1	NA	Ankur Singhal	NA	18-07-2025	₹ 1,61,829.00	₹ 1,43,136.00	Operational creditor	-	-	-	-		₹ 18,693.00	-
2	NA	Pawan Kumar Tiwari	NA	23-07-2025	₹ 47,500.00	₹ 38,484.00	Operational creditor	-	-	-	-		₹ 9,016.00	-
3	NA	Rohit Gupta	NA	22-07-2025	₹ 3,25,000.00	₹ 2,40,000.00	Operational creditor	-	-	-	-		₹ 85,000.00	-
			Total		₹ 5,34,329.00	₹ 4,21,620.00		-	-	-	-	₹ -	₹ 1,12,709.00	-

Notes to list of creditors

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. Claims have been provisionally admitted by IRP / RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP/RP

3. The claims where admitted are subject to further revision/substantiation/modificati on on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substanti ation/modification.

4. Information / evidence / clarification may also be pending from Creditor/Management/Employees for the daims under further verification.